

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

9.

**IA-1045(MB)2024 IN  
C.P. (IB)/3026(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

The Janata Sahakari Bank Ltd

Vs.

M/S. Beton Concrete Products Pvt Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Adv. Jog Singh a/w Adv. Karan Ratti Kapoor, Adv. Mihir Rathod, Adv. Sanjana Salvi, i/b Adv. Jog Singh, Ld. Counsel for the Applicant (PF department) present through VC. None present for the Liquidator/Respondent.
2. Registry is directed to issue Court Notice to the Liquidator clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Applicant is also permitted to issue personal notice to the Liquidator and file proof of service before the next date of hearing. The Liquidator is directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
3. List this matter for further consideration on **21.05.2024**.

**Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)**

**Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)**